

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-111/ND/2024

IN THE MATTER OF:
M/s JSJ Enterprises
(Through Mr. Madnesh Garg, Proprietor)

...PETITIONER

Vs

Satnam Global Infraproject s Ltd.

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 12.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Operational Creditor :Ms. Prachi Johri, Adv and Ms.
Abhipsa Sahu, Adv
For the Respondent/Corporate Debtor :Adv Shailesh Kumar Sinha

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that in terms of order dated 01.03.2024 they have served the Respondents and filed the proof of service which is now available on the e-portal. Mr. Shailesh Kumar Sinha, Ld. Advocate on behalf of the Corporate Debtor appears and sought time to file reply and Vakalatnama. Reply be filed within a period of two weeks. List the matter on **13.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)